

Central Administrative Tribunal  
Court of 8/10/98  
Date of 16.8.98  
Date of Judgement 16.8.98  
8/10/98  
8/10/98

Before Hon'ble Central Administrative Tribunal, Lucknow.

M.P. No.

1901/98  
of 1998

O.A. No.

249

of 1992, decided on 26-8-98.

Y.S. Meshram

Applicant

Versus

Commanding Officer and Others

Respondents

Application for extension of time.

In the above noted case, it is most respectfully submitted as under:

- 1) That the O.A. was decided on 26-8-98 by the Hon'ble Court with the directions to the applicant to make a representation in respect of his leave not regularised or for which salary has not been paid, within a period of one month from the date of communication of the judgement.
- 2) That the judgement was received by the counsel for applicant on 8-9-98.
- 3) That though the applicant's counsel sent a letter to the applicant on 10-9-98 informing him about the judgement but the applicant has failed to turn up and thus, it appears that he did not receive the letter.

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4) That the time granted by the Hon'ble Court is to end on 8-10-98 but as yet, the applicant's counsel has not been able to send the judgement to the applicant.

In the circumstances, it is prayed that a further time of 6 weeks may be granted so that the judgement can be communicated to the applicant and the representation can be sent by the applicant as directed by the Hon'ble Court.

Dated: 7-10-98

at Lucknow.

A. Moin Adv.  
(A. MOIN)  
Adv.

Counsel for applicant